दूसरी बात, क्या इसको शर्मा होटल के नाम से भी परिवर्तन करने की बात आप सोच रहे हैं क्योंकि सरकार ने, मंत्री जी ने जो उत्तर दिया है भाभड़ा साहब को, यह उत्तर सदन के लिए संतोषजनक नहीं है। मंत्री जी ने कहा कि पिछली सरकार ने ही जनता होटल नाम नहीं रखा था, और हम लोगों की जानकारी है कि आप सदन को गुमराह कर रहे हैं। भूतपूर्व सरकार ने जनता होटल के नाम से ही इसका नामकरण किया था। तो अब किन परिस्थितियों में आपने इसका नाम परिवर्तन करने का निर्णय किया है।

श्री अनन्त प्रसाद शर्मा: सभापति महोदय माननीय [illegible] बुद्धिमान आदमी हैं और मैंने जब जवाब दिया तो मैंने उसमें यह नहीं कहा था कि पिछली सरकार ने ही नाम चेंज कर दिया था, बल्कि इन्होंने खुद अभी कहा है और मेरी जानकारी में जो यह कह रहे हैं, वह बिलकुल ठीक है। हम लोगों ने इसको चेंज नहीं किया है। लेकिन अगर इनको फिर भी कोई शक है, तो मैं इस बात का पता लगा कर के बता दूंगा कि इन्होंने चेंज किया था या हमने किया है।

MR. CHAIRMAN: Next question.

*182. [*The questioner (Shri Kalraj Mishra) was absent. For answer* vide *col* 32-34 infra]

Appointment of General Sales Agents by Air India in USA

*183. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the original proposal to appoint General Sales Agents in the United States of America by Air India has been dropped;

(b) whether it is also a fact that the contract for the appointment of a General Sales Agent for Delhi/Faridabad has been given to those persons who were tipped for such appointment in the U.S.A. under changed names;

(c) if so, what are the reasons therefor;

(d) whether Government propose to issue letters of intent to some different party for the U.S.A. agency; and

(e) if so, what are the details in this regard?

THE MINISTER OF SHIPPING AND TRANSPORT AND TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

(d) At present Air-India is not proposing to issue letter of intent to any other party for GSA in USA.

(e) Does not arise.

SHRI HARVENDRA SINGH HANSPAL: Mr. Chairman, Sir, may I ask the hon. Minister under what circumstances, during the Janata Party's rule in 1977, the same group of persons, having dubious records, could retain the General Sales Agency of Air-India in Delhi or Faridabad by merely changing the name of their company?

SHRI A. P. SHARMA: Sir, I do not think this question arises out of this.

MR. CHAIRMAN: Why?

SHRI A. P. SHARMA: Because, Sir, the question of the hon. Member is regarding the "same persons". I do not know which persons he is referring to. (*Interruptions*)

MR. CHAIRMAN: Just a minute. I will rule very strictly on the relevancy of the question because, in view

of the reply, there is hardly any room left for any supplementary. The whole matter is disposed of in the negative. (*Interruptions*). I will rule on it.

श्री लाडली मोहन निगम : बहुत जरूरी सवाल है। आप कैसे कह रहे हैं ?

MR. CHAIRMAN: I said I will rule on every question.

SHRI BHUPESH GUPTA: May I know whether the Government has reviewed the question of the General Sales Agents in the United States of America and elsewhere appointed by Air India in view of the serious allegations that have been made against these General Sales Agents about the irregularities committed by them in buying and selling tickets and making money out of that? May I know in this connection whether his attention has been drawn, for example, to the report of the Public Undertakings Committee where adverse remarks were made against one of the General Sales Agents of Air India in London. I need not give the name. Two persons came in for serious allegation—I. G. Sethi and Joginder Sangal. We find from this report that some of these Sales Agents are buying tickets from all quarters and then manipulating them in such a manner that Air India is losing heavily and there is a case pending against them in London. I should like to know whether he is aware of the fact that there is a case pending in the London court where a claim has been made worth, I think about Rs. 14 lakhs. I want to know whether in view of these things the Government is considering the advisability of reviewing the whole system of operating General Sales Agents by Air India.

SHRI A. P. SHARMA: I am very sorry that my hon. friend who is a very senior Member and a Member with wide experience has introduced into this question so many other things which have nothing to do with this question. The question is a limited one and I would like to draw your attention.....

MR. CHAIRMAN: He only wants to know whether the agency business has been stopped because of malpractices.

SHRI A. P. SHARMA: He has asked so many things and that is why I am saying this. Otherwise, I would not have said this.

MR. CHAIRMAN: If I were to cut down everybody's question there will not be anything left.

SHRI A. P. SHARMA: All right. The question is limited to GSA in the United States of America. So far as the Government is concerned; the Government does not review or grant these Agencies. It is Air India which reviews the position from time to time and accordingly if they feel it is not necessary they will consider that also.

SHRI BHUPESH GUPTA: I am very sorry. Here is the report in the Statesman of 20th July. It says that a travel company based in London has now sued Air India and one of the partners of the GSA in the High Court in London for an amount equivalent to over Rs. 40 lakhs. This kind of thing is going on. I only wanted to know whether you have reviewed the whole system in view of this.

MR. CHAIRMAN: The question concerns the United States of America and not London.

SHRI BHUPESH GUPTA: That is also an Atlantic Power. Airlines operate with tickets from various places. Where you may have your office. Therefore, this institution of GSA has become a system of corruption by some of the partners who indulge in all kinds of malpractices.

MR. CHAIRMAN: I grant for the sake of argument. All this is hap-

pening. What I am saying is that the Agency is in the USA. That is the subject of the question.

SHRI BHUPESH GUPTA: All right, Sir. If you rise that relevancy question, then I will ask whether, in view of the great corruption in London, the GSA business in the United States has been reviewed. Answer it; answer it.

SHRI A. P. SHARMA: Sir, only one thing I want to clarify and I am very much thankful to you, Sir, for you have brought the honourable Member to the proper track. The position is that the question relates to the appointment of GSAs in the USA.. Now, if he wants to ask question about the appointment of GSAs, Air-India has got 105 GSAs all over the world. Now, if he wants to ask questions about all the 105, what can be done? Now, from the United States he has gone to London. (*Interruptions*). Let me complete my reply. I am saying, Sir, that he sees corruption in everything. There is another Member who also sees corruption in everything. I have no objection to that. If he thinks that corruption is everywhere and corruption is there in everything, then, what I want to say is that it is not-Air-India alone that appoints the GSAs all over the world. All the other airlines appoint their own GSAs and, therefore, the question of corruption or something else is not the question of only one airline and I would request my honourable friend that he should not impute motives like this.

SHRI BHUPESH GUPTA: Sir, he says that I see corruption everywhere. Yes, I do. I do see. (*Interruptions*). I do see corruption even on the Treasury benches.

SHRI A. P. SHARMA: You do not see corruption in yourself. What do you know, Mr. Gupta? You think you know many things. Sir, nothing he knows. We also know so many things which we do not like to mention. (*Interruptions*).

SHRI BHUPESH GUPTA: You do say that. You say that. Who prevents you from saying that? I should welcome this statement by you. Bring those things and, then, Sir, put one day. One day should be free for all. Bring all the corruption charges against each individual and I am ready for it.

श्री लाडली मोहन निगम : आप प्रोटेक्ट नहीं करेंगे तो कौन प्रोटेक्ट करेगा। आप उनसे कहेंगे नहीं (*Interruptions*) हम सब तैयार हैं। हम इनके करप्शन की बात करें, ये हमारी करें।

(*Interruptions*).

SHRI BHUPESH GUPTA: What is the charge against Mr. Ghani Khan Chaudhuri? Is it not a corruption charge which has been brought against him in the other House? What is there against me? Bring such charges against me and then tell me There are some people who have got some propriety left. That is what I say. I ask, Sir, let Mrs Indira Gandhi come here and accuse us of corruption and charge us with corruption. (*Interruptions*).

SHRI A. P. SHARMA: Sir, I do no like what Mr. Bhupesh Gupta says He should not mention Mrs. Indira Gandhi everytime. It is the Question Hour now and his question should be linked to the subject and shou not go beyond that.

MR. CHAIRMAN: That is all righ

SHRI JAGDISH PRASA MATHUR: Sir, with regard to t question....

MR. CHAIRMAN: It is all rig Mr. Minister. But you need r reply to what all he said.

SHRI A. P. SHARMA: But su things should not go on record, S How can he talk that? He says "fr for-all". This House is not meant fo free-for-all. There are procedures a rules for the House. (*Interruption*

MR. CHAIRMAN: There is nothing unparliamentary in what he said. (*Interruptions*)

श्री रामेश्वर सिंह : सभापति जी, कम से कम मंत्री जी को. . . .

श्री लाडली मोहन निगम : आप के ऊपर भी इन्होंने रिमार्क किया है

(*Interruptions*)

श्री रामेश्वर सिंह : यह रिमार्क आपके ऊपर है। यह सदन की मर्यादा का सवाल है और मंत्री को कम से कम मर्यादा के अन्दर रह कर उत्तर देना चाहिए। यह सदन की मर्यादा का सवाल है

(*Interruptions*)

श्री रामानन्द यादव : आप मर्यादा वाली बात मत कीजिए। आप के मुंह से अच्छा नहीं लगता।

श्री रामेश्वर सिंह : ट्रेजरी बेंचेज पर मेरा आरोप है। यह सरकार करप्शन और भ्रष्टाचार की सरकार है।

श्री सभापति : इस क्वेश्चन में करप्शन कहां से आ गया ?

एक माननीय सदस्य : हाफ एन अवर डिस्कशन कराइए।

श्री सभापति : मिस्टर जकरिया, आप सवाल पूछिए।

DR. RAFIQ ZAKARIA: Sir, in connection with the appointment of the GSAs, since Mr. Bhupesh Gupta has mentioned....

MR. CHAIRMAN: Don't mention him, otherwise he will start again.

DR. RAFIQ ZAKARIA: Since Mr. Bhupesh Gupta has mentioned the name of Mr. Inder Sethi, an officer of high repute in Air-India, I would like to know from the Minister whether, on the contrary, Mr. Inder Sethi had made it very clear that he had spoken to both that the appointment, if made, should be limited to the business that this party would bring and they should not be given commission on traffic which is already coming to us and will continue to come to us, either directly or through other agents or tour operators and, therefore, he is opposed in fact to their appointment as full General Sales Agents. Sir, I have asked this question purposely to....

MR. CHAIRMAN: To clear the ground.

DR. RAFIQ ZAKARIA: Clear the ground and when reflections are cast on officials who are not present to defend themselves.

SHRI A. P. SHARMA: Sir, my hon. friend has gone into detailed discussion that might have taken place amongst the people there who are responsible for taking the decision. But, Sir, everything is over. Now since that thing has been cancelled, this offer has been cancelled, I do not think that we need go any further into this question. It is of no use.

MR. CHAIRMAN: I agree.

(*Interruptions*)

श्री लाडली मोहन निगम : आप सवाल तो सुन लीजिए।

(*Interruptions*)

MR. CHAIRMAN: I will allow one question to you and one to you.

जरा जल्दी कीजिए।

श्री लाडली मोहन निगम : मंत्री जी से मैं बहुत ही विनम्रता से चाहूंगा कि क्या आप इस बात की तफ्तीश करेंगे कि जैसा कि आप ने कहा कि 105 देशों में आप के जनरल सेल्स एजेंट्स हैं और आप तो कह रहे हैं कि आप सिर्फ अमरीका की बात करो तो मैं आप से जानना चाहता हूं कि क्या आप को पता है कि इन जनरल सेल्स एजेंट्स की वजह

से करोड़ों रुपयों का नुकसान एयर इण्डिया को पिछले दरवाजे से होता है। आप पूछेंगे कैसे? तो मैं एक ही बात बता दूं कि यह लोग किसी छोटे देश में एक टिकट बुक करते हैं और फिर उस टिकट को ट्रांस्फर कर दिया आप के यूनाइटेड स्टेट्स को और फिर उस को दूसरी कम्पनी को ट्रांस्फर कर दिया और इस तरीके से उसके बीच जो मुद्रा का उलट पलट होता है उस से करोड़ों रुपए सालाना जिस कम्पनी का नाम लेने से आप घबड़ा रहे हैं उसको मिलते हैं...

श्री अनन्त प्रसाद शर्मा : मैं किसी चीज से नहीं घबड़ाता।

श्री लाड़ली मोहन निगम : मुझे पूरा भरोसा है कि करीब करीब साल में 3 करोड़ रुपए की यह कम्पनी मुनाफा या बेईमानी कर रही है। तो क्या आप इस बात की तफतीश करने के लिए तैयार हैं कि इस तरह से जो अन्तर्राष्ट्रीय मुद्रा की घांधलेबाजी चल रही है उसको रोकने का एक ही तरीका है कि उन जगहों में इन जनरल सेल्स एजेंट्स को न अप्वाइंट करें जहां एयर इंडिया के अपने खुद के दफ्तर खोले हैं।

श्री अनन्त प्रसाद शर्मा : मैंने खुद ही पहले कहा है कि यह जो जनरल सेल्स एजेंट्स हैं यह एयर इंडिया के लिए ही कोई खास बात नहीं है। जितनी भी एयर लाइन्स हैं दुनिया की वह ऐसे जनरल सेल्स एजेंट्स अप्वाइंट करती हैं और जहां पर हमारे आफिसेस नहीं हैं वहां पर किसी एयर लाइन को हम अप्वाइंट कर देते हैं। *(Interruptions)* आप ने सवाल पूछा है तो जवाब तो सुन लीजिए। मैं भी बड़ी नम्रता से जवाब दे रहा हूं। जितनी नम्रता से आपने प्रश्न पूछा है उस से दुगनी नम्रता से मैं जवाब दे रहा हूं। मैं सभापति महोदय, यह कह रहा था कि

(Interruptions)

श्री सभापति : अरे भाई, जरा सुनो तो। यह जवाब दे रहे हैं। आप जवाब तो सुनिए।

श्री अनन्त प्रसाद शर्मा : जो माननीय सदस्य लाडली मोहन जी ने सवाल पूछा है....

श्री जगदीश प्रसाद माथुर : नाम ही लाडली है।

श्री अनन्त प्रसाद शर्मा : उस के संबंध में मुझे इतना ही कहना है कि जनरल सेल्स एजेंट्स के अप्वाइंटमेंट का जो प्रश्न है यह एक एयर लाइन का ही प्रश्न नहीं है, एक ही में निहित नहीं है। ऐसा नहीं है कि केवल एयर इंडिया ही इनको अप्वाइंट करता हो। ऐसा भी नहीं है कि जहां उनके अफिसेज हों वहां भी जनरल सेल्स एजेंट अप्वाइंट कर दिए जायें। दूसरी एयर लाइन्स भी करती हैं और जनरल सेल्स एजेंट्स का अप्वाइंटमेंट तो हम बिजनेस बढ़ाने के लिए करते हैं। काम बढ़ाने के लिए। यह एक बहुत वृहद प्रश्न है जो इन्होंने हमसे पूछा है और इसके संबंध में मैं कोई कमिटमेंट नहीं कर सकता हूं कि हम जनरल सेल्स एजेंट्स अप्वाइंट करेंगे या अबालिश करेंगे। इसके रिपरकशन्स हैं। दूसरे एयरलाइन्स से हमें कम्पीट करना पड़ता है सारी बातें देखनी पड़ती हैं। *(Interruptions)* दूसरे एयरलाइन्स के साथ हमें कम्पीट करना पड़ता है। इस सवाल का 'हां' या 'ना' में कोई जवाब नहीं दे सकता हूं क्योंकि यह बहुत वाइड क्वेश्चन है कनेक्टेड विद् कम्पीटिशन विद् अदर एयरलाइन्स। इसलिए मैं इनको यह कहूंगा कि इसके अन्दर कहीं कोई बुराई नहीं है। यह बुराई अगर माननीय सदस्य बतलायेंगे तो मैं उसको जरूर देखूंगा। लेकिन इसके माने यह नहीं हैं कि अगर पैर में कहीं फोड़ा होता है तो उसका इलाज करने के बदले पैर को ही काट दिया जाए।

श्री लाडली मोहन निगम : ऐसा नहीं है। एयर इंडिया में वही टिकट ट्रांसफर करते हैं इसी कारण से करोड़ों रुपए का देश को नुकसान हो रहा है। *(Interruptions)*

श्री सभापति : काफी जवाब दे दिया है।

श्री जगदीश प्रसाद माथुर : प्रश्न 'बी' भाग के ऊपर आपका ध्यान आकर्षित करना चाहता हूं। मैं यह पूछना चाहता हूं कि दिल्ली और फरीदाबाद में जो एजेंट्स हैं और यू० के० में जो एजेंट्स हैं, हिन्दुस्तानी ट्रेवल्स और जनता ट्रेवल्स ये एक हैं या नहीं हैं क्योंकि दोनों के योगेन्द्र सैंगर जी मालिक हैं। हमारे साथी जो अभी उठाया था और जिसको टैक्नीकल लैंग्वेज में पढ़ा जाता है "डाकुमेंट्स को एक्सेप्ट करना"। डाकुमेंट्स एक्सेप्ट कहां से किए जा रहे हैं? एयर सऊदी और एयर ईरान से क्योंकि इन दोनों देशों की हमारी करेंसी से क़ीमत कम है। डाकुमेंट्स एक्सेप्ट करने के बाद, जैसा भूपेश गुप्त ने कहा, दादा ने कहा वह घपला हो रहा है। मेरा प्रश्न इसके साथ यह है कि क्या मंत्री महोदय ने आपने नहीं, आपके पिछले मंत्री महोदय ने एयर सऊदी और एयर ईरान से डाकुमेंट्स एक्सेप्ट करने की जो पद्धति बन्द हो चुकी थी वह खोली थी? मेरी जानकारी में खोली है इससे घपला हो रहा है। टैक्नीकल शब्द बता रहा हूं 'डाकुमेंट्स एक्सेप्ट' करने का है।

(Interruptions)

श्री सभापति : आप नोटिस ले लें।

श्री अनन्त प्रसाद शर्मा : यह प्रश्न इससे नहीं उठता।

(Interruptions)

SHRI LAL K. ADVANI: I may mention, Mr. Chairman, that scandalous stories are circulating about this particular deal. It is not a general question of sales. Therefore, it would be in the interest of the Government also to come forward with full facts in the course of an Half-an-Hour Discussion.

SHRI A. P. SHARMA: I would request you, Sir,....

MR. CHAIRMAN: I am not giving any ruling on that. I am only saying that such large questions should not be asked without notice.

SHRI A. P. SHARMA: Exactly, Sir. If the hon. Members want an answer to this question, they can give notice.

SHRI LAL K. ADVANI: Sir, the Members are agitated because it is not a simple question. It is a very complicated question. All kinds of murky stories are circulating. How was this proposal mooted and how was it cancelled? There are murky stories going round about it.

(Interruptions)

SHRI JAGDISH PRASAD MATHUR: Sir, the Minister's contention is that my question does not arise out of it. Sir, my question is regarding part (b) about the agency that works at Delhi and Faridabad and whether this agency is the same as in the U.K. and that agency has been given the contract. How does he say that it is irrelevant? It is a very specific question.

SHRI A. P. SHARMA: Let the hon. Member give notice.

SHRI JAGDISH PRASAD MATHUR: Why does he want notice? I am sking a straight question. It pertains to part (b) of the question.

MR. CHAIRMAN: Mr. Mathur, he does not have Encyclopedia Britannica of Air India. He wants more time.

(Interruptions)

SHRI LAL K. ADVANI: Sir, on a question like this, I am sure he would have been briefed for one and half an hour this morning.

MR. CHAIRMAN: I consider your question for half-an-hour discussion more sensible than asking the Minister without notice.

SHRI A. P. SHARMA: Sir, I am prepared to answer any questions that the hon. Members want. But they must give notice.

MR. CHAIRMAN: Quite right.

SHRI PILOO MODY: No notice, no intimation is needed, Sir.

SHRI LAL K. ADVANI: Sir, he has knowledge of the facts. And the Member has said that he may not be personally responsible. His predecessor should be responsible.

SHRI U. R. KRISHNAN: Sir, there should be half-an-hour discussion on this. You should fix the time. (*Interruptions*)

MR. CHAIRMAN: The hon. Minister has not sufficient notice of the question, Mr. Rameshwar Singh.

SHRI U. R. KRISHNAN: A date may be fixed straightaway for a half-an-hour discussion.

श्री रामेश्वर सिंह : श्रीमन्, माथुर साहब ने बिल्कुल क्लीयर सवाल पूछा है कि फरीदाबाद और दिल्ली में जो एजेंसी हैं, क्या उसका मालिक एक ही आदमी है ?

श्री सभापति : उन्होंने इसका जवाब दिया है कि इसके लिए आप अलग से नोटिस दें तो इसमें हम क्या कर सकते हैं ?

श्री रामेश्वर सिंह : इसमें अलग से नोटिस की बात नहीं है । यह प्रश्न तो मालिक के संबंध में है और क्लीयर कट है ।

श्री रामानन्द यादव : श्रीमन्, पाइन्ट आफ आर्डर..... (*Interruptions*)

SHRI VIREN J. SHAH: Sir, may I make a submission? My submission is that if this trend is allowed, if you give an indirect ruling, if a tradition is now set up that a supplementary arising from the question and which is related to the question need not be answered because the Minister may not be prepared the supplementaries may not be answered. Sir, preparation is not the question. Sir, in the morning, all these questions, and the likely supplementaries arising from these are discussed with the officers. All the facts and data are there. But if you, Sir, now rule that the Minister need not answer and may ask for some notice, then the result will be that a large number of supplementaries will not be answered. Then there is no use of putting supplementaries. There is the danger of this happening. Therefore, Sir, I request you to....

MR. CHAIRMAN: May I say one thing that the ambit of a question is apparent from its language. If it mentions about USA and a general agency there, to ask about Hong Kong and Australia.... (*Interruptions*) I am giving an example. The ambit is very clear. He wants notice.

SHRI VIREN J. SHAH: Sir, you see part (b) of the question. Does it include Delhi and Faridabad or not?

MR. CHAIRMAN: When I rule that, even in a court we would have said that this does not arise from the allegation.

SHRI VIREN J. SHAH: Sir, it does arise from that. A member has right to ask.

MR. CHAIRMAN: You can certainly ask another question. You can table a more specific question.

SHRI VIREN J. SHAH: It would not reach the House now.

MR. CHAIRMAN: I am very sorry. If it was so important, Mr. Viren Shah, you might have tabled a question yourself.

SHRI VIREN J. SHAH: That is not the point, Sir.

श्री रामानन्द यादव : श्रीमन्, आप जरा हमारी बात तो सुन लीजिए .. (*Interruptions*).

इस सदन का समय बहुत बहुमूल्य है और क्वेश्चन आवर का समय भी बहुत महत्वपूर्ण है। आप बिना बुलाए ऐसे व्यक्तियों को बोलने देते हैं जो हाथ उठाते हैं. (*Interruptions*).

श्री पीलू मोदी : आप बिना बुलाए क्यों बोल रहे हैं ?

श्री रामानन्द यादव : श्रीमन्, आप जानते हैं कि एक मिनट में इस हाउस पर 50 हजार रुपए खर्च होते हैं। एक मिनट का इस हाउस का खर्चा इतना है। लेकिन सदस्य अननैसैसरी सदन का समय लेते हैं। आप उन लोगों को बोलने की इजाजत दे देते हैं।

श्री सभापति : मैं इजाजत नहीं देता हूं।

श्री रामानन्द यादव : आप उनको एक एक और दो-दो दफे बोलने का समय दे देते हैं। इस तरह से हम लोगों के क्वेश्चन लैप्स हो जाते हैं। मैं चाहूंगा कि इस पर आप अपनी रूलिंग दे दीजिए... (*Interruptions*) आपने श्री कुलकर्णी जी को प्रश्न पूछने के लिए कहा है। आप कुलकर्णी जी को कहिए कि वे प्रश्न पूछें।

श्री सभापति : रामानन्द यादव जी ने मुझ पर यह इल्जाम लगाया है कि मैं उनको इजाजत देता हूं। यह बिलकुल गलत है। वे लोग वैसे ही शोर करते हैं जैसे आप कर रहे हैं। आपको मैंने बोलने की कब इजाजत दी है? ... (*Interruptions*) आप लोग वगैर हवाई जहाज के इतनी उड़ानें भर रहे हैं, इसलिए मैं समझता हूं कि अब दूसरे क्वेश्चन पर चला जाऊं। ये उड़ानें जब तक क्रैश लैंडिंग नहीं होगा तब तक बन्द नहीं होंगी। इसलिए मैं अब क्रैश लैंडिंग करा रहा हूं। Now we will go to the next question. Question No. 184.

SHRI ARVIND GANESH KULKARNI: Sir, may I ask.... (*Interruptions*).

MR. CHAIRMAN: I am sorry, no.

SHRI JAHARLAL BANERJEE: Sir, you called him. You allow him to ask.

SHRI U. R. KRISHNAN: Sir, you allow Mr. Kulkarni to ask the question. (*Interruptions*).

MR. CHAIRMAN: Mr. Kulkarni, you are a Vice-Chairman, you should understand it much better.

SHRI PILOO MODY: All Vice-Chairmen cannot ask questions from the Chair.

श्री सभापति : आप लोगों का नाम जो है वी० जे० पी० है। तो उसको, व० जे० पी० से समझना चाहिए, बहुत जल्दी पूछना। Now question No. 184.

Performance of public sector units under the Ministry of Commerce

*184. SHRI R. R. MORARKA: Will the Minister of COMMERCE be pleased to state:

(a) what is the performance of the different public sector units under his Ministry for the year 1979-80, profit-wise and production-wise; and

(b) how does it compare with the results of the previous year?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). Sir, the accounts of the public sector undertakings under the Ministry of Commerce for the year 1979-80 have not yet been finally audited and adopted in the Annual General meeting of the companies. Necessary information will be furnished thereafter. (*Interruptions*).